

[Print](#)**Defective Case Register from 2026-08-01 to 2026-08-01**

Sl.NO.	Filing No	Advocate for Petitioner/Caveator	Date of objection	Defects as per S.R.
1	D-WP(C)/34519/2026	TUSHAR KANTA MISHRA	2026-08-01	1. Annex-3 not properly page marked
2	D-WP(C)/34694/2026	SATYAJIT MUKHERJEE	2026-08-01	25-NAMES IN CAPITAL LETTERS/ENROLMENT NUMBERS/MOBILE PHONE NUMBERS OF ALL THE SIGNING ADVOCATES NOT INDICATED
3	D-WP(C)/34780/2026	BIBHUTI BHUSAN SWAIN	2026-08-01	1. Neat and legible copy of Ann.5 be filed.
4	D-WP(C)/31229/2026	GOPAL PRASAD JENA	2026-08-01	1. Description of Ann.8 in Index and para 13 not correct regarding deposit of statutory amount.
5	D-ABLAPL/22928/2026	JAGABANDHU SAHU	2026-08-01	20-VERNACULAR CERTIFICATE NOT FURNISHED.
6	D-WP(C)/32433/2026	BHUBANANANDA LENKA	2026-08-01	1. Defect regarding nomenclature of case arising out of inaction of police.
7	D-WP(C)/33148/2026	NIHAR RANJAN MOHANTY	2026-08-01	Page no. 36 not neat.
8	D-WP(C)/33475/2026	SUBHAM AGRAWAL	2026-08-01	1. Page 153 missing.
9	D-CRLREV/22650/2026	SUSAMPAD HOTA	2026-08-01	Put up SR after redacting the name informant /victim / relatives and Address from petition annexures and kept seal cover
10	D-WP(C)/33147/2026	ANIRUDHA DAS	2026-08-01	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. Rs.50/- not paid.
11	D-WP(C)/33309/2026	SUBHRANSU BHUSAN MOHANTY	2026-08-01	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
12	D-WA/33840/2026	DEBASISH TRIPATHY,A.G.A	2026-08-01	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED i) Address of the Honble court wrongly mention in cause title. ii) Para no. wrongly mention in declaration of I.A. no. 2396/2026
13	D-WP(C)/33479/2026	SHRADHA DAS	2026-08-01	1. Ann. No. mentioned in Prayer sub para c not correct.
14	D-WP(C)/33504/2026	SHRADHA DAS	2026-08-01	1. Ann. No. in Prayer sub para C not correct. 2. Description of Ann.3 in Index and para 3 D not correct.
15	D-FAO/34502/2026	RAMESH CHANDRA SAHOO (1)	2026-08-01	Receipt showing the Deposit of awarded Amount Not Filed.

16	D-CRP/33819/2026	NRUSINGHA NANDA MOHAPATRA	2026-08-01	Question of Maintainability as the Valuation of the Suit is less than Rs.5 Lakhs.
17	D-WP(C)/33505/2026	SHRADHA DAS	2026-08-01	1. Ann. No. in Prayer sub para C not correct.
18	D-WP(C)/33358/2026	IN PERSON	2026-08-01	1. Petition and annexures not signed. Resubmit for SR after compliance.
19	D-CONTC/33726/2026	ARYA TRIPATHY	2026-08-01	i) Ld. Counsel for the petitioner not signed in page no. 7.ii) Age of the deponent mentioned in affidavit mismatched.
20	D-CONTC/34176/2026	RANJAN KUMAR NAYAK	2026-08-01	i) wp(c) no. not correct in reference certificate.ii) Annexure-1 not marked in page no. 6
21	D-CONTC/34410/2026	ADV.	2026-08-01	1. Synopsis repeated twice. 2. Year of the wpc no. 5688 not correctly furnished in para no.2.
22	D-BLAPL/23103/2026	AJAYA KUMAR JENA	2026-08-01	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED D.C.fee Rs. 39/- to be paid on v.nama
23	D-BLAPL/23142/2026	AKSHAYA KUMAR SAHOO	2026-08-01	Name of trial court not tally with rej. order
24	D-CRLMC/22365/2026	SMARAJIT PRADHAN	2026-08-01	11-NEAT,LEGIBLE ATTESTED ANNEXURES NOT FILED. 19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED 1. Page no.201 not neat and legible.
25	D-WA/33842/2026	DEBASISH TRIPATHRY,A.G.A	2026-08-01	i) Address of the Honble court wrongly mention in cause title. ii) Para no. wrongly mention in declaration of I.A. no. 2398/2026.
26	D-ABLAPL/23100/2026	PRASANTA KUMAR SATAPATHY	2026-08-01	1. Reference Certificate is not correctly furnished.
27	D-CRLMC/19725/2026	SASMITA SAHOO	2026-08-01	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. Rs.50/- not paid
28	D-CRLMC/22402/2026	SOUMYA DEV RAY	2026-08-01	1.Copy of Annexures-1 3 4 5 and 6 disclosing the name of Informant/Victim be kept in cover. 2.Name of Informant/Victim to be redacted in page nos.13 14 15 and 16.
29	D-WA/33908/2026	SAROJ KUMAR JEE,A.G.A	2026-08-01	Or. dtd. 16.12.2025 passed in wp (c) no. 12139/2024 at page no. 13 wrongly marked as Anx-3
30	D-WA/33839/2026	ADYASIDHI MISHRA	2026-08-01	i) In being aggrieved para should be confined one order only. ii) Put up for SR after removal of defect.
31	D-CRLMP/20638/2026	KURESH PRASAD DASH	2026-08-01	20-VERNACULAR CERTIFICATE NOT FURNISHED. 31-As per standing order the details of victim/informant shall not be mentioned in the petition.

				Annexure 1 and3 be kept in cover.
32	D-ABLAPL/23140/2026	PRASANT KUMAR BARIK	2026-08-01	1. Reference certificate is not correctly furnished
33	D-BLAPL/23109/2026	PRANAB RANJAN CHHATOI	2026-08-01	1.As per High Notification dated.05.12.2025 the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished
34	D-BLAPL/23133/2026	SANDEEP RAJ PANDA	2026-08-01	1. Description about envelope attached to the application not furnished. 2.As per High Notification dated.05.12.2025 the petitioner shall state whether similar application has or has not been made to the Supreme court and if made,shall state the result there of.The petitioner/applicant shall also mentioned whether he/she is /was involved in any other criminal case or not.If yes, particulars and decisions there of to be furnished
35	D-WA/33880/2026	ANAND KUMAR SHRIVASTAVA	2026-08-01	1.C. copy of impugned order not filed 2.Appellant in appeal memo not party in wp (c). i) Status of the parties not furnished. ii) wp (c) no. and date of order not mention in being aggrieved para no. 4. iii) Put up for SR after removal of defects and filing of c. copy of impugned order.
36	D-BLAPL/23143/2026	AMITAV TRIPATHY	2026-08-01	1. Pending before the court not correctly furnished in cause title of the application. 2.C.T case no not furnished in cause title of the application
37	D-WP(C)/33493/2026	AMIT KUMAR NAG	2026-08-01	Receipt Showing Serv.copy To cg not Filed.
38	D-CRLMC/21949/2026	DR. SIMANCHALLA RANJIT	2026-08-01	1. Phone number of the victim/ Informant Redacting from page no.17. 2. HBAWF Fee Rs. 50/- to be paid on v.nama. 3. Page no.24 Annex-3 not exhibited
39	D-BLAPL/23154/2026	DEBABRATA DAS	2026-08-01	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1.As per standing order no 02/2026 the Original un redacted version of F.I.R copy be kept on sealed cover and photo copy of redacted version of the same be submitted for S.R there after
40	D-WP(C)/33632/2026	HAREKRUSHNA DASH	2026-08-01	D.C fee of Rs.12/-- not paid.After page no. 54 not page marked.
41	D-BLAPL/22910/2026	BIJAY KUMAR MISHRA	2026-08-01	Paragraph No. Not correctly furnished.Name and Details of Victim/Informant mentioned in page No.14 para No.12 be redacted.

42	D- CONTC/29532/2026	ADV.	2026-08-01	i) Name of the contemnor not furnished in Index, cause title and Affidavit.ii) Father name of the petitioner not furnished in cause title.iii) Annexure -1 2 and 3 not mentioned in page nos 8 13 and 18 respectively.iv) Page mark not correctly furnished in petition as per index.For further S. R.
43	D- CONTC/33113/2026	ADV.	2026-08-01	i) Annexure- 6 not legible.ii) After page no.22 a page marked as page no.5 which is not related this petition.
44	D- CONTC/32844/2026	SHIBANI SHANKAR PRADHAN	2026-08-01	1. Welfare fee of Rs.50/- not paid in V.nama.
45	D-FAO/26645/2026	AMIT KUMAR NATH	2026-08-01	Authentication fee due on the (a) Copy of Trial Court Judgement Rs 02/- Not Paid
46	D- CONTC/32852/2026	SHIBANI SHANKAR PRADHAN	2026-08-01	1.Welfare fee of Rs.50/- not paid in V.nama.
47	D- CONTC/32962/2026	ADV.	2026-08-01	1. Subject code incorrectly furnished.
48	D- CONTC/32835/2026	ADV.	2026-08-01	1. Year of WP(C) No.under Annexure-1 does not tally with para-2 of the petition.
49	D- CRLMP/15536/2026	JAYANTA KUMAR MAJHI	2026-08-01	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED.
50	D- CRLMP/20291/2026	BYOMAKESH TRIPATHY	2026-08-01	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED.
51	D- CRLMP/20400/2026	ALOK KUMAR MOHAPATRA	2026-08-01	19-UNDERTAKING FOR NON FILING OF TRANSLATED COPY NOT FILED
52	D- CRLMP/20812/2026	SOURAV SUMAN BHUYAN	2026-08-01	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED
53	D- MACA/34896/2026	BIBEKANANDA UDGATA	2026-08-01	21-STATUTORY DEPOSIT/AWARDED AMOUNT NOT DEPOSITED.
54	D- CRLMP/20839/2026	PRADEEP KUMAR DASH	2026-08-01	ALL anexures kept in cover and name of missing girl redacted from F.I.R
55	D-WP(C)/33658/2026	KAILASH CHANDRA MISHRA	2026-08-01	Annexure-11 not mentioned in page no.21 and averments.
56	D-WP(C)/33691/2026	ACHYUTANANDA PATTANAIK	2026-08-01	Annexure -1 not correct in averments.
57	D-WP(C)/33690/2026	ACHYUTANANDA PATTANAIK	2026-08-01	Annexure-1 not correct in averments
58	D- ABLAPL/23147/2026	UMA CHARAN MISHRA	2026-08-01	29-NAME OF THE FILING ADVOCATE NOT IN CAPITAL LETTERS/ENROLMENT NUMBER NOT INDICATED WHEREVER SIGNATURE OF SUCH ADVOCATE APPEARING IN THE PETITION/APPEAL/APPLICATION

				1. Reference certificate is not correctly furnished
59	D-MACA/34806/2026	DAYANIDHI MISHRA	2026-08-01	1. Period of Delay 161 days 2. Court Fee Rs. 190/ payable , paid 189/ rest amount to be paid
60	D-ABLAPL/23144/2026	PRASANT KUMAR BARIK	2026-08-01	29-NAME OF THE FILING ADVOCATE NOT IN CAPITAL LETTERS/ENROLMENT NUMBER NOT INDICATED WHEREVER SIGNATURE OF SUCH ADVOCATE APPEARING IN THE PETITION/APPEAL/APPLICATION 1. Reference certificate is not correctly furnished.
61	D-WP(C)/34651/2026	DEEPAK GOCHHAYAT,C.G.C	2026-08-01	Page 85 91 to 95 not neat and legible
62	D-CONTC/33114/2026	ADV.	2026-08-01	i) Year of the wp(c) not furnished in 2nd para of the cause title. ii) Paragraph sl. no. not correctly furnished in petition. iii) Page mark of the petition after page no. 5 not correct.
63	D-MACA/34895/2026	BIBEKANANDA UDGATA	2026-08-01	21-STATUTORY DEPOSIT/AWARDED AMOUNT NOT DEPOSITED.
64	D-WP(C)/33938/2026	BIBHUTI BHUSAN SWAIN	2026-08-01	1. ANNEXURE-5 NOT LEGIBLE
65	D-WP(C)/34196/2026	NIHAR RANJAN MOHANTY	2026-08-01	Rs.50.00 not paid in V.Nama
66	D-WP(C)/33929/2026	BIBHUTI BHUSAN SWAIN	2026-08-01	1. ANNEXURE-5 NOT LEGIBLE
67	D-OTAPL/31472/2026	PRASENJEET MOHAPATRA (SR. STANDING COUNSEL)	2026-08-01	being aggrieved not furnished
68	D-ABLAPL/22958/2026	PUSPAMITRA MOHAPATRA	2026-08-01	1. Phone number of the victim/ Informant Redacting from page no.17. 2. HBAWF Fee Rs. 50/- to be paid on v.nama. 3. Page no.24 Annex-3 not exhibited
69	D-WP(C)/33150/2026	ANIRUDHA DAS	2026-08-01	7-VAKALATNAMA NOT PROPERLY STAMPED,EXECUTED,ACCEPTED. Rs.50/- not paid.
70	D-WP(C)/33646/2026	PRASANNA KUMAR MISHRA	2026-08-01	1.Affidavit is Not in Proper Format As per High Court Rule Chapter-VI 2.Receipt Showing Serv.copy To cg not Filed.
71	D-CRLA/21715/2026	JNYANANANDA PANDA	2026-08-01	ABLAPL mentioned instead of CRLA in affidavit of I.A.s.
72	D-WP(C)/33809/2026	DEBENDRA KUMAR DHAR	2026-08-01	RESPONDENT NO 1 DEPARTMENT NAME NOT MENTIONED.
73	D-MATA/35110/2026	OM SWARUP	2026-08-01	1. Period of Delay 42 days
74	D-WP(C)/32362/2026	ASUTOSH ROUT	2026-08-01	Receipt Showing Serv.copy To cg not Filed.

75	D-ABLAPL/22894/2026	ALOK KUMAR MOHAPATRA	2026-08-01	Paragraph No. Not correctly furnished in Declaration
76	D-WP(C)/32365/2026	KHAGESWAR BEHERA	2026-08-01	1. Ann. No. in para 4 not correct. 2. Date of filing not mentioned by the advocate. 3. Ann.3 not attested. 4. Neat and legible copy of Ann.4 be filed
77	D-WP(C)/32363/2026	TARANANDA PATTANAYAK	2026-08-01	1. Address of OP No.1 incomplete. 2. Ann.2 page 29 to 33 not marked. 3. Neat and legible copy of Page 35 37 43 and 51 be filed.
78	D-BLAPL/22772/2026	PRASANTA KUMAR NANDA	2026-08-01	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
79	D-BLAPL/23017/2026	ARUN KUMAR NAYAK	2026-08-01	i) Reference certificate not correctly furnished
80	D-ABLAPL/22954/2026	AMITAV TRIPATHY	2026-08-01	Name and Details of Victim/Informant mentioned in annexure need not be disclosed and kept in closed cover
81	D-BLAPL/22687/2026	SHYAMANANDA MOHARANA	2026-08-01	14-NOT PROPERLY INDEXED.
82	D-ABLAPL/23149/2026	SANTOSH KUMAR ROUT	2026-08-01	1. Reference certificate is not correctly furnished. 2. Undertaking for english translation of odia annexure is not furnished. 3. Index is not properly paginated
83	D-BLAPL/22721/2026	SANGRAM KESHARI ROUT	2026-08-01	Name of the petitioner No.3 mentioned in C.title not tally with the signature put in V.nama.
84	D-CRLMP/22068/2026	PRATIK NAYAK	2026-08-01	9-PROVISION OF LAW NOT FURNISHED ON TOP OF CAUSE TITLE.
85	D-CRLA/18145/2026	MANAS KUMAR CHAND	2026-08-01	Name of the father of informant to be redacted from Appeal memo
86	D-BLAPL/22725/2026	SAPAN KUMAR LENKA	2026-08-01	10-SUBJECT CODE NOT FURNISHED/INCORRECTLY MENTIONED 25-NAMES IN CAPITAL LETTERS/ENROLMENT NUMBERS/MOBILE PHONE NUMBERS OF ALL THE SIGNING ADVOCATES NOT INDICATED 1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also

				mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Paragraphs not properly mentioned in declaration of affidavit. 4.Page No. 17 not legible. 5.Pagination after page 23 not correct
87	D-CRLREV/22715/2026	NIRANJAN LENKA	2026-08-01	Receipt showing copy on Vig copy to be served.
88	D-BLAPL/22717/2026	NIRMAL CHANDRA MOHANTY	2026-08-01	Free copy/certified copy of Rejection order not filed
89	D-WP(C)/34614/2026	PRAFULLA KUMAR MOHAPATRA	2026-08-01	1. Ann.3 not legible.
90	D-WP(C)/32650/2026	SOURAV SUMAN BHUYAN	2026-08-01	4-AFFIDAVIT/VERIFICATION NOT PROPER. 1. Paragraph no. not correctly furnished in declaration of I.A
91	D-BLAPL/22770/2026	DR. JANMEJAYA RAY	2026-08-01	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
92	D-WP(C)/32374/2026	BIPLABA P.B. BAHALI	2026-08-01	1. Annexures not properly marked. Resubmit for SR after compliance.
93	D-BLAPL/22732/2026	KEDARESWAR ROUT	2026-08-01	1.Affidavit Not Proper. 2..Affidavit is Not in Proper Format As per High Court Rule Chapter-VI 3.Cause Title Not In Order. 4.Subject Code Not Furnished . 5.Reference Certificate Not Furnished. 6.Names In Capital enrolment Numbers Of All The Signing Advocates Not Indicated 7.Petition not correctly addressed to Honorable Court 8.Petition not properly paginated and not in order.. 9.Petitioner age and detail address not mentioned in C.title. 10.Paragraphs not correctly mentioned in petition as well as declaration of affidavit. 11.Annexure-1 2 mentioned in Index not furnished in averment. 12.Annexures not mentioned on the top of FIR and Rejection order copy page. 6.Three names Advocate mentioned in V.nama.But, only one signature put.
94	D-BLAPL/22781/2026	ASIT KUMAR JENA	2026-08-01	14-NOT PROPERLY INDEXED. 1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether

				similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.FIR copy not filed.But, mentioned in Index. 4.Rejection order neither paginated nor marked Annexure on the top of page. 5.Hologram of Rs.50/- not affixed in V.nama
95	D-WP(C)/34084/2026	PRASANNA KUMAR MISHRA	2026-08-01	1. In declaration under affidavit,and Sl no 5 no. of paragraphs wrongly furnished 2. Page marking not done correctly. After page 10 one page not page marked 3. H.C B.A M.W S Rs 50/- to be paid in V.Nama
96	D-BLAPL/22750/2026	BIBHUTI BHUSHAN KUMBHAR	2026-08-01	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Hologram of Rs.50/- not affixed in V.nama.
97	D-WP(C)/34460/2026	SARAT CHANDRA MEKAP	2026-08-01	1. Annexure-5 not legible 2. H.C B.A M.W S Rs 50/- to be paid in V.Nama
98	D-BLAPL/22757/2026	RAJIB LOCHAN PATTNAIK	2026-08-01	1.Pending Lower Court case not properly mentioned in petition. 2.Reference Certificate not properly furnished. 3.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished
99	D-BLAPL/22751/2026	BISWAJIT RANJAN TRIPATHY	2026-08-01	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
100	D-WP(C)/34503/2026	KANISKA RATH	2026-08-01	6-RECEIPT SHOWING SERV.COPY TO AG/CG/IT/CT/ETC.NOT FILED.

101	D-BLAPL/22771/2026	LAMBODOR ACHARI	2026-08-01	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
102	D-CONTC/34449/2026	ADV.	2026-08-01	1. Paragraph no. not furnished in declaration.
103	D-WP(C)/34510/2026	AJAYA KUMAR MOHARANA	2026-08-01	1. Page no.11 not legible
104	D-ABLAPL/23110/2026	DIPTIMAYEE LENKA	2026-08-01	1. G.r. no not furnished in the petition.
105	D-BLAPL/22774/2026	SONALI PANDA	2026-08-01	31-As per standing order the details of victim/informant shall not be mentioned in the petition. 1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished. 3.Name and details of Informant-cum-victim mentioned in para-6(a) to (j) at pg. 9 para-12 at pg. 9 pg. 10-11 AND para-14 at pg.12 of Annexure-1 be redacted. 4.Redacted copy of the same be filed. 5.Non-redacted copy of FIR be kept in closed envelop
106	D-ABLAPL/23114/2026	BIDYADHAR MANSING	2026-08-01	1. page no.7 partially legible..2.D.C.fee Rs.50/- to be paid on v.nama .
107	D-BLAPL/22787/2026	BHARAT BHUSAN ROUTRAY	2026-08-01	1.Reference Certificate not properly furnished. 2.As per High Court Notification dated 5.12.2025 Every application for Bail presented to the High Court, the petitioner shall state whether similar application has or has not been made to the Supreme Court and if made, shall state the result thereof. The petitioner/applicant shall also mentioned whether he/she is/was involved in any other criminal case or not. If yes, particulars and decisions thereof to be furnished.
108	D-CONTC/33547/2026	KIRAN ROUT	2026-08-01	1. Put up for SR after filing of representation.
109	D-CONTC/33542/2026	KIRAN ROUT	2026-08-01	Put up for SR after filing of representation.

110	D- CONTC/33544/2026	KIRAN ROUT	2026-08- 01	Put up for SR after filing of representation.
111	D-WP(C)/35002/2026	SAMEER KUMAR DAS	2026-08- 01	Page 6 not available
112	D- ABLAPL/22830/2026	HEMANTA KUMAR MOHANTA	2026-08- 01	Page No.8 repeated twice.